

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 286/TT/2013

Subject: Approval of transmission tariff for (i) 400 kV Roorkee-Muzaffarnagar, (ii) 220 kV Khodri-Saharanpur-1 line, (iii) 220 kV Khodri-Saharanpur-2 line, (iv) 400 kV Moradabad-Kashipur line, (v) 220 kV Bareilly-Pantnagar line, (vi) 220 kV Sahibabad-Patparganj line, (vii) 220 kV Noida Sector-62-Gazipur line, (viii) 220 kV Bharatpur-Agra, (ix) 220 kV Noida Sector-20-Gazipur line, (x) 220 kV Noida Sector-20-BTPS line and (xi) 220 kV Sahupuri-Pasauli line in Northern Region.

Date of Hearing: 4.6.2015

Coram: Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner: U.P. Power Transmission Corporation Limited (UPPTCL)

Respondents: U.P. Power Corporation Limited and 10 others

Parties present: Shri Shailendra Gaur, UPPTCL
Shri P.G. Khandelwal, UPPTCL
Shri Sanket Srivastava, NPCL

Record of Proceedings

The representative of the petitioner submitted that the present petition is filed for approval of tariff of (i) 400 kV Roorkee-Muzaffarnagar, (ii) 220 kV Khodri-Saharanpur-1 line, (iii) 220 kV Khodri-Saharanpur-2 line, (iv) 400 kV Moradabad-Kashipur line, (v) 220 kV Bareilly-Pantnagar line, (vi) 220 kV Sahibabad-Patparganj line, (vii) 220 kV Noida Sector-62-Gazipur line, (viii) 220 kV Bharatpur-Agra, (ix) 220 kV Noida Sector-20-Gazipur line, (x) 220 kV Noida Sector-20-BTPS line and (xi) 220 kV Sahupuri-Pasauli line in Northern Region, pursuant to Commission's order dated 14.3.2012 in Petition No. 15/Suo-moto/2012 for tariff block 2009-14.

2. The representative of the petitioner submitted that besides these 11 lines, there are many other inter-State transmission lines which have not been covered in the instant petition. He requested that transmission tariff for those lines may also be granted. The Commission directed the petitioner to submit a separate petition for those



lines alongwith the RPC approval stating that the lines are being used for inter-State transmission of power.

3. The representative of Noida Power Company Limited (NPCL), Respondent No. 7, submitted that they have not received the copy of the petition and requested to direct the petitioner to provide the same. The representative of the petitioner submitted that a copy of the petition has already been provided to all the respondents.

4. The Commission directed the petitioner to provide a copy of the petition to the NPCL. The Commission also directed the petitioner to submit the following information on affidavit by 5.7.2015 with a copy to all the respondents:-

a) Details of ARR and network configuration as per the format given below:-

(FY _____)		ARR _____ (₹ lakh)
S. No.	Line Type	Length#(Ckt- Km)
1.	+500 kV HVDC	
2.	+800 kV HVDC	
3.	765 kV D/C	
4.	765 kV S/C	
5.	400 kV D/C	
6.	400 KV D/C Quad.	
7.	400 kV S/C	
8.	220 kV D/C	
9.	220 kV S/C	
10.	132 kV D/C	
11.	132 kV S/C	
12.	66 kV	

#Total length in the State for which ARR has been approved
FY=Financial Year; ARR=Annual Revenue Requirement

b) Details of ARR approved by the SERC for FY 2009-10, 2010-11, 2011-12, 2012-13 & 2013-14 and details as per the Table given herein above separately for the respective years containing total amount approved for the respective years.

4. The Commission directed the respondents to file their reply by 10.7.2015 and the petitioner to file its rejoinder, with a copy to the respondents, on affidavit by 20.7.2015.

5. The Commission further observed that due date of filing the information should be complied with and information received after due date shall not be considered while passing the order.

6. Subject to this, Commission reserved the order in the petition.

By Order of the Commission

sd/-
(T. Rout)
Chief (Legal)

